

**THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):** (a) and (b) The original transmitter released from Agra was decided to be installed at Katihar as a measure of optimal utilisation of resources. The equipment installed at Katihar is in perfect working condition and well within its useful life span. The transmitter at Katihar is expected to be ready for being commissioned into service shortly but it has been decided to put it to regular operation only after it is fully established that it is functioning satisfactorily in all respects.

#### **Setting up of T.V. Tower in Himachal Pradesh**

1478. **SHRI MAHESHWAR SINGH:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Television programmes are not properly viewed at various places in Himachal Pradesh and Uttar Pradesh due to diverse conditions in hilly areas and several representatives of the people have made a request to set up T.V. Towers at several places;

(b) if so, the names of places in Himachal Pradesh where setting up of T.V. towers have been requested during the period from 2 December, 1989 to 15 July, 1990; and

(c) the reaction of the Government thereto?

**THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):** (a) Parts of Himachal Pradesh and Uttar Pradesh are, at present, not covered by TV service. As TV signals travel in straight lines, reception from TV transmitters depends on the availability of clear line of sight. In hilly areas, certain places, though within the coverage zone of the TV transmitters installed there, do not receive satisfactory service due to

“shadow” caused by the terrain conditions. Requests for improvement of the TV service in hilly areas of Himachal Pradesh and Uttar Pradesh have been received, from time to time, from various quarters.

(b) Requests for extension of TV service to the following places in Himachal Pradesh have been received during the period under reference:

1. Palampur
2. Baijnath
3. Joginder Nagar
4. Jaisinghpur
5. Sunder Nagar
6. Dharampur
7. Rohru/Jubbal
8. Kelokar
9. Dev-Bradwa
10. Mata Chatubhurja (Basahi Dhar)
11. Gadhwali Mata-Mandir (Ehju)
12. Awahdevi
13. Tira
14. Jachch
15. Area between Baijnath & Ghatasani
16. Chopal tehsil
17. Sarkaghat & Chachyot.

(c) The VIII Plan allocation not having been made so far by the Planning Commission, it is not possible to indicate the extent to which the aforesaid requests can be complied with, under Doordarshan's VIII Plan.

#### **Proposal for setting up of an opium factory in Maharashtra**

1479. **SHRI HARI BHAI SHANKAR MAHALE:** Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to give leasehold rights to poppy cultivators in Maharashtra;

(b) if so, when and if not, the reasons therefor;

(c) whether Government propose to set up an opium factory in Maharashtra; and

(d) if so, when and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Cultivation of opium poppy is presently not permitted in the State of Maharashtra.

(c) and (d) There is no such proposal.

[English]

#### **World Cup Football Tournament 1990**

1480. SHRI MANDHATA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether during the World Cup Football Tournament 1990 certain aspects of the matches were telecast in the name of sidelight produced by Open Air Communication which was telecast on the National Programme;

(b) if so, whether the said firm got an exclusive invitation to do so or other agencies were also invited on a competitive basis; and

(c) the terms laid down for this facility?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) The proposal was made by the producer at his own initiative and was accepted by Doordarshan as it was of topical interest.

(c) The programme was telecast by Doordarshan as per standard terms

and conditions applicable to 'sponsored' programmes.

#### **Management of Quota allocation and Demand Registration of Steel**

1481. SHRI ANBARASU ERA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the quota allocation and demand registration scheme is being managed by the Development Commissioner. Iron and Steel;

(b) if so, whether Steel Authority of India Ltd. has any role in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GO-SWAMI): (a) to (c) For supplies of Iron and Steel items by the main producers, the users have to register their demands with the main producers in terms of the provisions of the distribution guidelines of the Joint Plant Committee (JPC). The Development Commissioner for Iron and Steel makes allocations for distribution of pig iron amongst various users and iron and steel to the State Small Scale Industries Corporation.

#### **Proposal to impose financial emergency**

1482. SHRI UTTAM RATHOD: SHRI KALP NATH RAI:

Will the Minister of FINANCE be pleased to state:

(a) whether there is proposal to impose financial emergency for price freeze followed by wage freeze to tide over present difficult economic situation in this country; and

(b) if not, the steps Government are considering to face the financial constraints?